(म) क्या सरकार सीवर लाइन शीघ्र ही डाल कर शंव के निवासियों को न्याय देगी जो कांग्रेस शासनकाल में उन्हें नहीं मिला?

निर्माण भीर द्यावास तथा पूर्ति सीर पुनर्वास मंत्री (भी सिकन्दर बस्त): (क) यह ग्राम बिल्ली नगर निगम के क्षेत्राधिकार में श्राता है जो क्षेत्र में निर्माण की गतिविधियों पर, यदि कोई हों, नियमित रूप से नियंत्रण रखता है लेकिन स्वयं निर्माण कार्य नहीं करता। दिल्ली विकास प्राधिकरण केवल विकसित क्षेत्र में ही ऋजित भिम या उसके पास उपलब्ध भूमि पर भवनों का निर्माण करता है। ग्रपनी मुमि पर या उनको स्राबंटित की गई भूमि पर अन्यथा गैर सरकारी लोगों द्वारा किए जा रहे निर्माण कार्य यर वह केवल विनियमित नियंत्रण रखता है। ग्राम श्ररकपुर बाग मोची विकसित क्षेत्र से बाहर है ग्रीर किसी भी विभाग को स्वयं निर्माण कार्य करने के लिए नहीं कहा गया है।

- (ख) इस ग्राम में सीवर नहीं डाला गया है। नगर निगम निधियों की उपलब्धता के अनुसार अपनी प्रायमिकताओं के अनुसार उन्हीं क्षेत्रों में मुख्य मलवाही नालियां बिछाती है जहां वह ग्रावश्यक समझती है। फिलहाल इस क्षेत्र में ऐसी मलवाही नाली बिछाने का ग्रभी कोई प्रस्ताव नहीं हैं क्योंकि यह ग्रभी प्राथमिकता वाला क्षेत्र नहीं है।
 - (ग) प्रक्त ही नहीं उठता।

सेन्ट्रल बोर्ड झाफ सेकेन्ड्री एजुकेशन के एक स्टेनोग्राफर द्वारा झात्महत्या

97. की अर्जुन सिंह अदेरिया : नया सिक्का समाव करमाल और सरकृति मंत्री यह बताने की कृषा करेंगे कि:

- (क) क्या केन्द्रीय माध्यमिक शिक्षा बोर्ड में काम कर रहे एक स्टेनोग्नाफर ने ग्रात्म-हत्या कर ली हैं;
 - (ख) इस मामले के तथ्य क्या हैं;
- (ग) क्या सरकार का विचार इस मामले को जांच के लिये केन्द्रीय जांच ब्यूरो को सौंपने का है; ग्रौर
- (घ) क्यासरकार ने वास्तविकता जानने के लिए उक्त बोर्ड के इस मामले से संबंधित ग्रिधकारियों को निलंबित कर दिया है ?

किसा, समाज कस्याच और संस्कृति मंत्री (डा० प्रताप चन्द्र चन्द्र): (क) और (ख). केन्द्रीय माध्यमिक शिक्षा बोर्ड के एक वरिष्ठ लिपिक स्वर्गीय श्री ग्रार० के० ग्ररोड़ा ने 21-7-1977 को ग्रात्महत्या की।

- (ग) पुलिस इस मामले की पहले ही जांच कर रही है।
- (घ) पुलिस से रिपोर्ट प्राप्त हो जाने के बाद केन्द्रीम माध्यमिक शिक्षा बोर्ड/बोर्ड के नियंत्रण प्राधिकारी द्वारा इस मामले पर विचार किया जाएगा।

Demolition of Unauthorised construction in Delhi

98. SHRI P. K. KODIYAN: Will the Minister of WORKS AND HOUS-ING AND SUPPLY AND REHABILI-TATION be pleased to state:

- (a) whether the demolition of the unauthorised construction made in the colonies controlled by Delhi Administration and DDA had been continuing even after the new Government came to power at the centre;
 - (b) if so, the details thereof;
- (c) whether the Standing Committee of the Delhi Corporation has

urged the concerned authorities to immediately stop such demolition and regularise them forthwith;

- (d) if so, whether the demolition process has been stopped accordingly;
 and
- (e) the steps taken to regularise them?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) to (e). Information is being collected and will be placed on the Table of the House.

Allotment of Land to Group Housing Society in South Delhi

- 99. DR. HENRY AUSTIN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:
- (a) whether the information asked for in Unstarred Question No. 3898 dated 18th July, 1977 has been collected; if so, will it be placed before the House;
- (b) whether seven Group Housing Societies had been allotted land in Kalkaji and Mehrauli also in 1973, 1974;
- (c) how many Societies have been assured land in the places where the Boards have been set up in South Delhi in the places at Masjid Moth and R. K. Puram; and
- (d) whether some Societies have pointed out that if land has been given to seven societies why other societies could not be considered for allotment of land in South Delhi?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir, it will be placed on the Table of the Sabha.

- (b) Five Group Housing Societies were allotted land in Kalkaji and Mehrauli areas in 1973 and 1974.
- (c) Only one Society, namely the Press Association Group Housing Society which had already been allotted land had put up a sign board to identify it.
 - (d) Yes, Sir.

Allotment of land to Group Housing Societies in South Delhi

- 100. DR. HENRY AUSTIN: Will the Minister of WORKS AND HOUS-ING AND SUPPLY AND REHABILITATION be pleased to state:
- (e) whether the information asked for in Ustarred Question 3879 dated 18-7-1977 has been collected;
- (b) if so, whether it will be laid on the Table of House;
- (c) whether Government have also taken the decision that no land from South Delhi will be given to the private and big businessmen; and
- (d) if so, how much land will be given to the Group Housing Societies who are on waiting list since 1970 and their members are from low income group?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) Yes. sir.

- (b) Yes, Sir.
- (c) No, Sir.
- (d) Land has been allotted to six societies in South Delhi and to one, for whom a commitment had been made, is yet to be allotted. Land has been offered to other cooperative group housing societies in Pritam Pura, Pashchim Puri, Bodella and West Delhi. The extent of land will depend upon the number of members of the societies.